



2026:AHC:19514

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2743 of 2026

Shravan Yadav

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Vimal Kumar

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The present writ petition has been filed by the petitioner inter-alia with the prayer to direct the respondent No.2 and 3 for handing over the physical possession to the petitioner over the Gata No. 43 area about 0.071 hectare in pursuant to the demarcation made on 17-08-2025 in compliance of the order dated 09.07.2025 passed by SDM, Sadar, Mau in Case No.6851 of 2024 (Sharvan Kumar vs. Gram Sabha) U/s 24 of U.P. Revenue Code, 2006 and permitted to the petitioner to cultivate his agricultural land after taken physical possession.

2. It is argued by the learned Standing Counsel appearing on behalf of State-respondent that in case the petitioner will raise his grievances before the Respondent No.3, Tehsildar, Tehsil Sadar, District Mau, he will take a decision in the matter, expeditiously.

3. Heard counsel for the parties and perused the record.

4. In the facts and circumstances of the case and with the consent of the counsel for the parties, the present writ petition is **disposed of finally** permitting the petitioner to move a fresh representation ventilating all his grievances before the respondent no.3 namely Tehsildar, Tehsil Sadar, District Mau, within a period of **three weeks** from today along-with certified copy of this order. In case any such representation is filed by the petitioner before the respondent no.3 within the time indicated hereinabove, he is directed to do the needful in the matter as per procedure prescribed in law most expeditiously and preferably within a

period of **six weeks** from the date of filing of such representation by the petitioner before him.

(Prakash Padia,J.)

January 28, 2026

Swati